

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
IB-523(ND)/2020

IN THE MATTER OF:

M/s. Cement Syndicate
Vs.
Gardenia India Limited

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 18.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SMT SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ateendra Saumya Singh, Advocate
For the Respondent :
For the Intervener :

ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue Notice to the Corporate Debtor. The counsel for the Operational Creditor is permitted to send private notice to the Operational Creditor at its Registered Office Address by all modes and file proof along with affidavit.

List on 01.05.2020.



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)